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**COMMITTEE ON
GOVERNMENT ASSURANCES
(2013-2014)**

FIFTEENTH LOK SABHA

FORTIETH REPORT

REQUESTS FOR DROPPING OF
ASSURANCES
(NOT ACCEDED TO)

Presented to Lok Sabha on 17 February, 2014



**LOK SABHA SECRETARIAT
NEW DELHI**

February, 2014/Magha, 1935 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES*
(2013-2014)

Shrimati Maneka Sanjay Gandhi — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Hansraj G. Ahir
4. Shri Kantilal Bhuria
5. Shri Jayant Chaudhary
6. Shri Bijoy Handique
7. Shri Badri Ram Jakhar
8. Shri Mohan Jena
9. Sardar Sukhdev Singh Libra
10. Shri A. Raja
11. Rajkumari Ratna Singh
12. Shri Jagadanand Singh
13. Shri Anjan Kumar M. Yadav
14. Shri Dharmendra Yadav
15. Shri Maheshwar Hazari**

SECRETARIAT

- | | | |
|-------------------------|---|-----------------------------|
| 1. Shri P. Sreedharan | — | <i>Additional Secretary</i> |
| 2. Shri U.B.S. Negi | — | <i>Director</i> |
| 3. Shri T.S. Rangarajan | — | <i>Additional Director</i> |
| 4. Shri Kulvinder Singh | — | <i>Committee Officer</i> |

* The Committee has been constituted *w.e.f.* 23 September, 2013 *vide* Para No. 5733 of Lok Sabha Bulletin Part-II dated 12 November, 2013.

** Nominated to the Committee *vide* Para No. 5778 of Lok Sabha Bulletin Part-II dated 22 November, 2013.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Fortieth Report of the Committee on Government Assurances.

2. The Committee (2013-2014) at their sitting held on 06 February, 2014 considered Memoranda Nos. 42 to 71 containing requests received from the various Ministries/Departments for dropping of pending assurances and decided to pursue 14 assurances.

3. At their sitting held on 12 February, 2014 the Committee (2013-2014) considered and adopted their Fortieth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this report.

5. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in bold letters in the Report.

NEW DELHI;
12 February, 2014
23 Magha, 1935 (Saka)

MANEKA SANJAY GANDHI
Chairperson,
Committee on Government Assurances.

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An assurance is required to be implemented by the Ministry concerned within a period of three months. Where a Ministry is unable to implement the assurances within the prescribed period of three months, they are required to seek extension of time. In case, the Ministry finds it difficult in implementing the assurances on one ground or the other, they are required to request the Committee on Government Assurances to drop the assurances and such requests are considered by the Committee on merits and decisions taken to drop an assurance or otherwise.

2. The Committee on Government Assurances (2013-14) considered the following requests received from Ministries/Departments for dropping of assurances at their sitting held on 06 February, 2014:—

SQ/USQ No. & Date	Ministry	Subject in Brief
USQ No. 3955 dated 26.08.2011	Finance	Issue of New Notes (Appendix-I)
SQ No. 108 dated 03.03.2011	Law and Justice	Alleged Corruption in Judiciary (Appendix-II)
USQ No. 220 dated 19.11.2009	Law and Justice	Family Courts (Appendix-III)
SQ No. 184 dated 07.12.2011	Overseas Indian Affairs	Indians Employed in Foreign Countries (Appendix-IV)
USQ No. 6978 dated 18.05.2012	Power	Power Generation (Appendix-V)
USQ No. 4531 dated 07.09.2012	Power	Power Tariffs (Appendix-VI)
USQ No. 7114 dated 18.05.2012	Power	Acquisition of Land by NTPC (Appendix-VII)
USQ No. 3916 dated 30.04.2012	Social Justice and Empowerment	Categorization of Castes (Appendix-VIII)
USQ No. 6026 dated 14.05.2012	Social Justice and Empowerment	Quota in Government Jobs (Appendix-IX)
USQ No. 5438 dated 28.04.2010	Science and Technology	Google Mapping on Sensitive Institutions (Appendix-X)

SQ/USQ No. & Date	Ministry	Subject in Brief
USQ No. 1934 dated 23.08.2012	Water Resources	National Water Framework Act (Appendix-XI)
USQ No. 4573 dated 7.9.2012	Women and Child Development	Status of Women (Appendix-XII)
USQ No. 3887 dated 17.12.2012	Defence	Status of MMRCA Deal (Appendix-XIII)
USQ No. 857 dated 04.08.2012	Home Affairs	Report of Interlocutors on JK (Appendix-XIV)

3. The details of the assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the assurances are given in Appendices-I to XIV.

4. The Minutes of the sittings of the Committee, whereunder the requests for dropping of the assurances, were considered, are given in Appendix-XVI.

5. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping the assurances. The Committee desire that the Government should take note of the observations of the Committee, as contained in Annexure to Appendix-XVI and take appropriate action, for the implementation of the assurances expeditiously.

NEW DELHI;
12 February, 2014

23 Magha, 1935 (Saka)

MANEKA SANJAY GANDHI
Chairperson,
Committee on Government Assurances.

APPENDIX I

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3955 dated 26.08.2011 regarding "Issue of New Notes".

On 26 August, 2011 Shri Ram Singh Kaswan, MP addressed an Unstarred Question No. 3955 to the Minister of Finance. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Finance (Department of Economic Affairs) within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Finance *vide* OM No. 2/32/2012/Cy, dated 6 November, 2012 have requested to drop the assurance on the following grounds:—

"RBI had sought permission of the Government under Section 25 of the RBI Act to use polymer substrate for notes of Rs. 10 denomination. The matter was examined in the Ministry and permission was granted with the approval of FM in September, 2008 for printing of Rs. 10 bank notes on polymer substrate as per the design and features recommended by RBI, as a preliminary 'field trial' RBI will put the same for trial in five cities *viz.* Jaipur, Shimla, Bhubaneshwar, Mysore and Cochin, keeping in view the varied geographical locations and climate conditions. Thereafter, the RBI will have to wait for a reasonable time to assess the outcome of the field trial and make its recommendations for introduction of polymer notes in the country. Be as it may, no time frame can be spelled out at this stage for completion of this process. The subject matter involved is such that no estimates are available to us to specify the time lines for fulfilling the assurance. It may take very long time to assess the response after the field trial. In view of the above, it is requested that the above Assurance may be deleted from the list of pending Assurance against the name of Ministry of Finance, Department of Economic Affairs."

4. In view of the above, the Ministry with the approval of Minister of State (Finance) have requested to drop the assurance.

The Committee may consider.

Dated: 4.2.2014

New Delhi

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
LOK SABHA UNSTARRED QUESTION NO. 3955
ANSWERED ON 26.08.2011

Issue of New Notes

3955. SHRI RAM SINGH KASWAN:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government proposes to issue new currency note of ten rupees in the shape of plastic money based on plastic bank note technology; and

(b) if so, the time by when said currency is likely to come in circulation?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) The Government of India has decided to introduce one billion pieces of polymer banknotes in Rs. 10/- denomination on field trial basis at five launch locations in the country. A final decision will be taken depending on the results of the field trial.

APPENDIX II

Subject: Request for dropping of assurance given in reply to Starred Question No. 108 dated 03.03.2011 regarding "Alleged Corruption in Judiciary".

On 3 March, 2011 Shri Takam Sanjoy and Shri Rayapati Sambasiva Rao, MPs addressed a Starred Question No. 108 to the Minister of Law and Justice. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Law and Justice within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry requested for dropping of the assurance earlier also which was considered by the Committee at their sitting held on 26 April 2012, and was not acceded to. The Committee accordingly presented its 20th Report (15th Lok Sabha) on 16 May, 2012.

4. The Ministry of Law and Justice have however again requested to drop the assurance *vide* Om No. K-15018/5/2011-US.II dated 19.11.2012 on the following grounds:—

"That the Judges (Inquiry) Act, 1968, regulate the procedure for the investigation and proof of misbehaviour or incapacity of a Judge of Supreme Court or a High Court. This Act is, however, not applicable to a person who ceases to be judge after his/her resignation or retirement. Therefore, further inquiry in such cases could not be extended. It may be mentioned that in place of the Judges (Inquiry) Act, 1968, the Judicial Standards and Accountability Bill, 2012 has been introduced in the Parliament for creation of a Statutory mechanism for enquiry into complaints filed by the public against Judges of Supreme Court and High Courts. There, as per Section 34(3) of the Bill, it has been specifically provided that "In case where an inquiry or investigation against the Judge has been initiated and such Judge have demitted office during such inquiry or investigation, such inquiry or investigation may be continued if the Oversight Committee is of the opinion that the misbehaviour is serious in nature and requires to be inquired into or investigated and the Oversight Committee may after conclusion of inquiry forward its findings to the Central Government to take further necessary action in the matter under relevant law for the time being in force. The Judges (Inquiry) Act, 1968, doesn't have such a provision."

5. In view of the above, the Ministry with the approval of the Ministry of Law and Justice have requested to drop the above assurance.

The Committee may consider.

Dated: 4.2.2014
New Delhi

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LOK SABHA STARRED QUESTION NO. 108
ANSWERED ON 03.03.2011

Alleged corruption in Judiciary

*108. SHRI TAKAM SANJOY:
SHRI SAMBASIVARAYAPATI RAO:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether certain judges are under investigation on charges of alleged corruption;
- (b) if so, the details thereof;
- (c) whether the Government proposes to evolve a mechanism for inquiring into complaints against Judges of Supreme Court and High Courts;
- (d) if so, the details thereof;
- (e) whether any judicial standards are proposed to be laid down for the Judges;
- (f) if so, the details thereof; and
- (g) the other steps taken or proposed to be taken for elimination of corruption in judiciary?

ANSWER

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) to (g) The Chairman, Rajya Sabha constituted two Committees to look into the allegations of misconduct regarding Shri Justice Soumitra Sen and Shri Justice P.D. Dinakaran.

The Committee, headed by Shri Justice B. Sudarshan Reddy, Judge, Supreme Court, had been constituted to look into the charges levelled against Shri Justice Soumitra Sen, Judge, Calcutta High Court and has submitted its report to the Chairman, Rajya Sabha.

Another Committee headed by Shri Justice Aftab Alam, Judge, Supreme Court, had been constituted to look into the allegation against Shri Justice P.D. Dinakaran. The Committee is yet to submit its report.

The CBI has registered a case No. RCAC2 of 2008 at Chandigarh in the Court of the Special Judge, CBI in which the role of a sitting Judge of a High Court is being investigated.

To ensure greater accountability and transparency in the higher judiciary, a Bill titled 'The Judicial Standards and Accountability Bill, 2010' which incorporates a mechanism for enquiring into complaints against the Judges of the Supreme Court and the High Courts, enabling declaration of assets and liabilities of Judges and laying down judicial standards to be followed by the Judges has been introduced in the Lok Sabha on 01.12.2010.

APPENDIX III

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 220 dated 19.11.2009, regarding "Family Courts."

On 19 November, 2009 S/Shri Nishikant Dubey, Gadhvi Mukesh Bhairavadanji, Bishnu Pada Ray, J. Shantha, M.Ps. addressed an Unstarred Question No. 220 to the Minister of Law and Justice. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Law and Justice (Department of Justice) within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Law and Justice (Department of Justice) *vide* O.M. No. 16013/29/2009-Jus(M) dated 11 October, 2012 have requested to drop the assurance on the following grounds:—

"That the Andaman & Nicobar Administration was requested on various occasions and most recently on 10/09/2012 to send the required proposal to establish family courts in Andaman & Nicobar Islands to Department of Justice by 25th September, 2012 failing which it will be presumed that they have no such proposal to make and the matter will be treated as closed. Since Andaman & Nicobar Islands have not sent any proposal till date, it can be safely presumed that they do not have any proposal and the matter may be closed."

4. In view of the above, the Ministry, with the approval of Minister of Law and Justice, have requested to drop the above assurance.

The Committee may consider.

Dated: 4.2.2014

New Delhi

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LOK SABHA UNSTARRED QUESTION NO. 220
ANSWERED ON 19.11.2009

Family Courts

220. SHRI NISHIKANT DUBEY:
SHRI MUKESH BHAIKAVADANJI GADHVI:
SHRI BISHNU PADA RAY:
SMT. J. SHANTHA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of Family Courts functioning in the country, State-wise;
- (b) whether there is a proposal from the Andaman and Nicobar Administration pending with the Government for setting up of Family Court at Port Blair;
- (c) if so, the details thereof and the decision taken by the Government thereon;
- (d) whether some State Governments have failed to set up Family Courts;
- (e) if so, the details thereof and the number of States which have not set up these Family Courts so far; and
- (f) the main reasons therefor and the financial assistance provided to each State during the last three years?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE
(DR. M. VEERAPPA MOILY): (a) A statement indicating the number of Family Courts functioning in the country is enclosed as Annexure-I.

(b) Yes, Sir.

(c) The proposal is under consideration.

(d) to (f) Family Courts have not been set-up by the States/UTs other than those mentioned in Annexure-I. The Government of Arunachal Pradesh has informed that the State does not have single town or city whose population exceeds one million and also that all the family disputes are settled as per customary and personal law of the indigenous population of Arunachal Pradesh. Similarly the Government of

Goa has informed that there appears to be no requirement for establishment of Family Court in the State. The Government of Meghalaya has informed that there is no necessity of having Family Courts in the State as the existing courts are sufficient for taking up such cases. The Government of J&K has informed that since the Family Court Act is not applicable to the State, no Family Court has been established in the State. Govt. of NCT of Delhi has informed that the process of construction of buildings for Family Courts has been initiated.

A Statement indicating the financial assistance provided to the States during the last three years is enclosed as Annexure-II.

ANNEXURE I

Number of Family Courts Functional as reported by the concerned High Court/State Government

Sl. No.	Name of the State	Number of Family Courts functional in the State
1.	Andhra Pradesh	27
2.	Jharkhand	8
3.	Maharashtra#	4
4.	Odisha	2
5.	Puducherry	1
6.	Sikkim	1
7.	Tripura	3
8.	Uttarakhand	7
9.	West Bengal	2
10.	Bihar	30
11.	Madhya Pradesh	15
12.	Kerala	16
13.	Manipur	1
14.	Karnataka	10
15.	Nagaland	2
16.	Gujarat	9
17.	Chhattisgarh	14
18.	Assam	2
19.	Rajasthan	6
20.	Uttar Pradesh	15
	Total	175

#The Judge strength is 18 as reported by Govt. of Maharashtra.

*ANNEXURE II*Details of funds released for setting up of Family Courts during the last
Three Years by Department of Justice

Year	Name of State	Amount released under Plan (Rs. in lakhs)	Amount released under Non-Plan (Rs. in lakhs)
2006-07	Bihar	200	—
	Total	200	—
2007-08	Maharashtra	—	90
	Tamil Nadu	—	30
	Tripura	—	9.08533
	Chhattisgarh	20	30
	West Bengal	30	35
	Total	50	194.08533
2008-09	Bihar	—	100
	Total	—	100
	Grand Total	250	294.08533

APPENDIX IV

Subject: Request for dropping of assurance given in reply to Starred Question No. 184 dated 07.12.2011 regarding "Indians Employed in Foreign Countries".

On 07 December, 2011, Prof. Ram Shankar & Shri P.K. Biju, M.Ps. addressed an Starred Question No. 184 to the Minister of Overseas Indian Affairs. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. During discussion Prof. Ram Shankar, M.P. raised the following supplementary question:—

"Honourable Member asked: I would like to know from the Minister as to what is the present position in the case where two-three persons of our country have been attacked in Australia. Although F.I.R. in the case has been lodged but despite my writing letters, justice has not been done with them till date. There are reports in the newspapers that such things are continuously happening there.

I want to know from the Government whether any concrete steps have been taken in this direction and if so, the outcome thereof?"

3. In reply the Minister replied as under:

"Madam, there were incidents in Australia where some students have been attacked. Very serious cases came. I myself visited there to discuss it. Our High Commission was very active. We also discussed with their High Commission here. Their Minister has visited this country. We have taken all the steps. We have received the report which has stated that things have come down very much. Recently, no such incident has taken place there.

Hon. Member has referred to a case. That is true. I talked to the Indian High Commissioner of this country and she has taken up the matter. I believe that some of the culprits have been arrested. We have already taken some actions. I further enquire and find out as to what is the latest position. I think, the culprits are already arrested and action has been taken. I will enquire with the High Commissioner as to what is the present position."

4. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Overseas Indian Affairs within three months from the date of the reply but the assurance is yet to be implemented.

5. The Ministry of Overseas Indian Affairs *vide* No. H-11016/34/2011-Emig. dated 10 September, 2013 has requested to drop the assurance on the following grounds:—

"That information has been called from the Indian Mission in Australia.

The High Commission of India, Canberra has reported that it is not clear as to which case of assault on Indians is being referred to in the assurance given. The High Commission of India was requested again and they provided details of cases against Indians for the period 2008-2011 and stated that the authorities in Australia do not record crime according to nationality. As such, the High Commission of India, Canberra showed their inability to furnish the relevant information for fulfilling the Assurance, unless the specific cases are named/pointed out.

Therefore, verbatim proceedings in the Lok Sabha on 7th December, 2011 were obtained. Neither from the Assurance as received from the Lok Sabha, nor from the verbatim proceedings, it is clear which cases were quoted by the Hon'ble Member.

Consequently, the Hon'ble Member of Parliament was requested by the Hon'ble Minister for Overseas Indian Affairs to provide details of the specific instance and information, but no reply has been received from him.

Thus, various efforts have been made, and several options to obtain the information in respect of the Assurance had been explored. However, the information required is not forthcoming."

6. In view of the above the Ministry, with the approval of the Minister of Overseas Indian Affairs, have requested to drop the above assurance.

The Committee may consider.

Dated: 04.02.2014

New Delhi

GOVERNMENT OF INDIA
 MINISTRY OF OVERSEAS INDIAN AFFAIRS
 LOK SABHA STARRED QUESTION NO. 184
 ANSWERED ON 07.12.2011

Indians Employed in Foreign Countries

*184. Dr. RAMSHANKAR:

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) the number of Indians working abroad, country-wise;
- (b) the details of the foreign exchange received by the country annually from them, country-wise;
- (c) whether Indians are subjected to ill treatment in many countries;
- (d) if so, the details thereof; and
- (e) the steps taken/proposed to be taken for the security of Indians abroad?

ANSWER

THE MINISTRY OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI):
 (a) to (e) A statement is laid on the table of the House.

Statement referred to in reply to Part (a) to (e) of the Lok Sabha Starred Question No. 184 date 7.12.2011 regarding Indians Employed in Foreign Countries:

(a) Indian workers emigrate for seeking employment in all categories of work ranging from low skilled to high skilled professional jobs. Data is available only for ECR (Emigration Check Required) category of workers going abroad. This category includes those workers who have not passed class 10 level school certificate and are emigrating to 17 ECR notified countries. The details of ECR Category workers who emigrated to 17 notified countries during 2008, 2009, 2010 and 2011 (upto October, 2011) are at the **Annexure-I**.

(b) The details of the foreign exchange received is as per the following table.

Table 1: Details of Remittances to India (US \$ billion)

Year	Total Private Transfer
2010-11 (P)	55.9
2009-10 (PR)	53.9
2008-09	46.9
2007-08	43.5

PR: Partially Revised. P: Preliminary

The Source and destination-wise information about private transfers is gathered through a periodic (every three years) sample survey conducted by the Reserve Bank of India. As per the last survey which was conducted in November, 2009, Gulf Countries accounted for 27 per cent of total remittances during the first half of 2009-10.

(c) to (e) Instances of complaints of diverse nature are received in the missions which relate to contractual violations such as non-payment or delay in payment of salary/wages and other benefits, refusal of leave or exit/re-entry permits for visits to India, refusal to send the worker back home on final exit visa, non-issue or non-renewal of residence permit, illegal deductions from the salary/wages or salary or job not given as per the contract, heavy workload, maltreatment, harassment etc.

The Government has taken several steps to address the issue of Indian emigrants, which include the following:—

- (i) Nation-wide awareness campaigns through the media to educate intending emigrants about legal emigration procedures, the risk of illegal migration and precautions to be taken during emigration.
- (ii) The Government has established an Overseas Workers Resource Centre (OWRC) which is a 24 hours telephone helpline in eight languages to provide authentic information to emigrants as well as intending emigrants on all aspects of emigration.
- (iii) The Government has established Indian Community Welfare Fund (ICWF) in all Indian Missions to provide onsite support to the affected emigrants.
- (iv) Government has established an Indian Workers Resource Centre (IWRC) at UAE.
- (v) The Government has signed MoUs with seven major labour receiving countries to lay down the framework of bilateral cooperation for the protection and welfare of workers.
- (vi) The Ministry revised the Emigration (Amendment) Rules 2009 *w.e.f.* 9th July, 2009 revising the eligibility criteria for Recruiting Agents (RAs).
- (vii) In case, the involvement of a recruiting agent is reported then action under Emigration Act, 1983 is taken. Moreover, blacklisting of recalcitrant employers is also resorted to.
- (viii) Pravasi Bhartiya Bima Yojana (PBBY) is a compulsory Insurance Scheme for protection of emigrant workers.

ANNEXURE I

**Annexure referred to in reply to Part (a) of the Lok Sabha Starred Question
No. 184* for reply on 07.12.2011 regarding Indians employed in foreign
countries**

The distribution of Annual Labour Outflows from India Country-wise from
2008-2011 (upto October 30.10.2011)

Sl. No.	Country	2008	2009	2010	2011 (01.01.2011 to 30.10.2011)
1.	Afghanistan	405	395	256	409
2.	Bahrain	31924	17541	15101	11509
3.	Brunei	607	2	1	0
4.	Indonesia	33	9	3	17
5.	Iraq			390	1116
6.	Jordan	1377	847	2562	1164
7.	Kuwait	35562	42091	37667	35339
8.	Lebanon	75	250	765	472
9.	Libya	5040	3991	5221	477
10.	Malaysia	21123	11345	20577	13961
11.	Maldives	ECNR	ECNR	0	0
12.	Mauritius	ECNR	ECNR	0	0
13.	Oman	89659	74963	105807	60900
14.	Qatar	82937	46292	45752	33964
15.	S. Arabia	228406	281110	275172	246791
16.	Sudan	1045	708	957	897
17.	Syria	74	0	2	0
18.	Thailand	15	5	05	26
19.	U.A.E.	349827	130302	130910	113161
20.	Yemen	492	421	208	29
21.	Others	0	0	0	0
	Total	848601	610272	641356	520232

APPENDIX V

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 6978 dated 18.05.2012, regarding "Power Generation".

On 18 May, 2012 Shri Ravindra Kumar Pandey, M.P. addressed an Unstarred Question No. 6978 to the Minister of Power. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Power *vide* O.M. No. 40/55/2012-RE dated 06 February, 2013 have requested to drop the assurance on the following grounds:—

"That the Parts (d) & (e) of the assurance be dropped because implementation of three projects of Rajiv Gandhi Grameen Vidyutikaran Yojana in Jharkhand are being investigated by CBI and it is not possible to anticipate the likely date of completion of enquiry of CBI."

4. In view of the above, the Ministry, with the approval of Minister of Power, have requested to drop the above assurance.

The Committee may consider.

Dated: 4.2.2014

New Delhi

GOVERNMENT OF INDIA
 MINISTRY OF POWER
 LOK SABHA UNSTARRED QUESTION NO. 6978
 ANSWERED ON 18.05.2012

Power Generation

6978. SHRI RAVINDRA KUMAR PANDEY:

Will the Minister of POWER be pleased to state:

(a) whether the Union Government have sent any proposal to the State Government of Jharkhand to increase the power production in view of electricity crisis in the country particularly in the State of Jharkhand;

(b) if so, the details thereof;

(c) the amount provided under Rajiv Gandhi Grameen Vidyutikaran Yojana by the Union Government during the last three years and current financial year to the State Government of Jharkhand along with the details of its utilization and progress of work;

(d) whether the Government proposes to conduct any investigation regarding the amount issued to the State Government of Jharkhand along with the proper utilization and progress of work; and

(e) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) and (b) No, Madam.

(c) Cumulatively, an amount of Rs. 2992 crore including loan by Rural Electrification Corporation (REC) has been released under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) for the State of Jharkhand as on 30.04.2012. The Year-wise release of funds during the last three years and current year, is as under:—

(Rs. in crore)

Year	2009-10	2010-11	2011-12	2012-13 (as on 30.04.2012)	Total (includes funds prior to 2009-10)
Funds (including loan by REC) released	750.48	161.89	116.54	12.38	2,992.00

The physical progress of projects sanctioned under RGGVY in Jharkhand is as under:—

Revised coverage achievement			Cumulative as on 30.04.2012		
Un-electrified villages (UEV)	Partially electrified villages (PEV)	Below Poverty Line Connections (BPL)	UE	PEV	BY
19,281	7,223	18,30,722	17,917	5,511	12,75,25

(d) & (e) Implementation of three projects of RGGVY regarding award of work by JSEB are being investigated by CBI.

APPENDIX VI

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 4531 dated 07.09.2012, regarding "Power Tariffs".

On 07 September, 2012 Shri Yashvir Singh, M.P. addressed an Unstarred Question No. 4531 to the Minister of Power. The text of the question along with reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as assurance by the Committee and required to be impelmented by the Ministry of Power within three months from the date of reply but the assurance is yet to be implemented.

3. The Ministry of Power *vide* O.M. No. 4/19/2012-UMPP dated 10.09.2013 have requested to drop the assurance on the following grounds:—

"The one unit (660 MW) of Sasan Ultra Mega Power Project (UMPP) has been commissioned in May 2013, Remaining five units of the Ultra Mega Power Project (UMPP) are likely to be commissioned as per schedule Commercial operation Date (CoD) as worked out from date of signing of Power Purchase Agreement (PPA) *i.e.* on 06.12.2013, 06.07.2014, 06.02.2015, 06.09.2015, 06.04.2016. Chitrangi Power Project is not a UMPP. It is an Independent Power Producers' (IPP) project. Ministry of Power has no control over the progress of the project. However, construction of the Plant is yet to start."

4. In view of the above, the Ministry, with the approval of Minister of State(I/c) for Power, have requested to drop the above assurance.

The Committee may consider.

Dated: 4.2.2014

New Delhi

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA UNSTARRED QUESTION NO. 4531
ANSWERED ON 07.09.2012

Power Tariffs

4531. SHRI YASHVIR SINGH:

Will the Minister of POWER be pleased to state:

(a) the details of tariffs for power generated from the Sasan Ultra Mega Power Project and Chitrangi power project of Madhya Pradesh;

(b) whether the power company operating these projects is levying different tariffs for power generated from these projects and has gained a windfall profit therefrom;

(c) if so, the details thereof along with the reasons therefor; and

(d) the corrective measures being taken or proposed to be taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) to (d) Sasan Ultra Mega Power Project (UMPP) was awarded to Reliance Power Ltd. (RPL) through tariff based competitive bidding process at evaluated levelised tariff of Rs. 1.19 per unit. The levelised tariff quoted by RPL from M/s. Chitrangi Power Ltd. for Madhya Pradesh is Rs. 2.45 per unit and for Uttar Pradesh is Rs. 3.702 per unit. The cost and tariff of two power projects are not comparable. **Sasan UMPP and Chitrangi Power Projects are yet to be commissioned.**

APPENDIX VII

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 7114 dated 18.05.2012, regarding "Acquisition of Land by NTPC".

On 18 May, 2012 Shri Hemanand Biswal, MP addressed an Unstarred Question No. 7114 to the Minister of Power. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Power *vide* O.M. No. 9/2/2012-Th-II dated 13.07.2012 have requested to drop the assurance on the following grounds:—

"That it was *inter-alia* stated that land acquisition activities are yet to start in these coal blocks. It will take several years. No time limit can be indicated at this stage. It is, requested not to treat this as an assurance and consider deleting the same from the list of pending assurances of Ministry of Power. This issue with the approval of the Hon'ble Minister of State for Power."

4. In view of the above, the Ministry, with the approval of Minister of State for Power have requested to drop the above assurance.

The Committee may consider.

Dated: 4.2.2014

New Delhi

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA UNSTARRED QUESTION NO. 7114
ANSWERED ON 18.05.2012

Acquisition of Land by NTPC

7114. SHRI HEMANAND BISWAL:

Will the Minister of POWER be pleased to state:

(a) the names of the companies under the National Thermal Power Corporation Limited (NTPC) which have acquired agricultural and forest land for coal production during the last three years along with the area of land acquired by each of them;

(b) the land area lying unutilized out of the acquired land at present, project-wise/village-wise and company-wise along with the reasons therefor;

(c) the company-wise area of the collieries fully exploited along with the details of adjacent land and their use;

(d) whether the NTPC proposes to surrender the excess land to State Governments/Land oustees; and

(e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) A 50:50 Joint Venture (JV) company CIL-NTPC Urja Pvt. Ltd. was formed in April, 2010 by Coal India Limited & NTPC for joint operation of 'Brahmini & Chichro-Patsimal Coal blocks' Land acquisition activities are yet to start in these coal blocks.

(b) to (e) In view of refer of (a), do not arise.

APPENDIX VIII

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3916 dated 30.04.2012, regarding "Categorization of Castes".

On 30 April, 2012 Dr. Kruparani Killi, M.P. addressed an Unstarred Question No. 3916 to the Minister of Social Justice and Empowerment. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Social Justice and Empowerment within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Social Justice and Empowerment *vide* O.M. No. 16011/13/2012-BC-II dated 21.02.2013 have requested to drop the assurance on the following grounds:—

"The issue of reservation and other issues relating to economic weaker sections of the society were considered by the Commission for Economically Backward Classes who submitted its Report to the Government on 22.07.2010, which is at present under consideration. It is submitted that it is a policy matter and in such matter, it may take considerable time to arrive at a decision. Moreover, it is not certain as to what policy necessarily would be formulated on the issue by the Government."

4. In view of the above, the Ministry with the approval of Minister of State for Social Justice and Empowerment, have requested to drop the above assurance.

The Committee may consider.

Dated: 4.2.2014

New Delhi

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA UNSTARRED QUESTION NO. 3916
ANSWERED ON 30.04.2012

Categorization of Castes

3916. DR. KRUPARANI KILLI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the criteria for categorizing of various castes into different categories for reservation in the country;

(b) whether the Government proposes to constitute a commission to determine categorization of general Other Backward Classes and Scheduled Castes on economic basis in place of caste basis;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

ANSWER

THE MINISTER FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK): (a) to (d) According to Article 366 (24) of the Constitution of India, 'Scheduled Castes means such castes, races or tribes of parts of or groups within such castes, races or tribes as are deemed under article 341 to be Scheduled Castes for the purposes of the Constitution. The criterion for specification of a community as a Scheduled Caste is 'extreme social, educational and economic backwardness arising out of the traditional practice of untouchability'.

According to Article 366(25) of the Constitution, Scheduled Tribes mean such tribes or tribal communities or parts of or groups within such tribes or tribal communities as are deemed under article 342 to be Scheduled Tribes for the purposes of the Constitution. The criterion for specification of a tribe or tribal community as a Scheduled Tribe is 'primitive traits, geographical isolation, distinct culture, she of contact with community at large and economic backwardness'.

Backward Classes, also known as 'Other Backward Classes' (OBCs) are being notified, as such, on the basis of recommendation of the National Commission for Backward Classes, which recommends castes etc. for specification as OBCs on the basis of laid down social, educational and economic factors.

The Government had constituted a Commission for Economically Backward Classes to consult State Governments/Union Territories and others to, *inter alia*, recommend quantum of reservation for economically backward classes not covered by the existing reservation policy.

APPENDIX IX

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 6026 dated 14.05.2012, regarding "Quota in Government Jobs".

On 14 May, 2012 Shri Ratan Singh, M.P. addressed an Unstarred Question No. 6026 to the Minister of Social Justice and Empowerment. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Social Justice and Empowerment within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Social Justice and Empowerment *vide* O.M. No. 16012/10/2012 CC dated 05.03.2013 have requested to drop the assurance on the following grounds:—

"In reply to the question, only factual position as obtaining on the date was reported, and no assurance to any effect was given."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Social Justice and Empowerment, have requested to drop the above assurance.

The Committee may consider.

Dated: 4.2.2014

New Delhi

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA UNSTARRED QUESTION NO. 6026
ANSWERED ON 14.05.2012

Quota in Government Jobs

6026. SHRI RATAN SINGH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government is contemplating to provide reservation to the Scheduled Castes in the private sector in view of the shortage of jobs in Government offices;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) A high level Coordination Committee has been constituted in October, 2006, to carry forward the dialogue with Industry on Affirmative Action in the Private Sector. It has been holding meetings with apex Chambers from time to time. Federation of Indian Chambers of Commerce and Industry (FICCI), Associated Chambers of Commerce and Industry of India (ASSOCHAM), Confederation of Indian Industry (CII) and PHD Chamber of Commerce and Industry (PHDCCI) have developed their respective Codes of Conduct on affirmative action for adoption by their members. These Codes of Conduct provide, *inter-alia*, for inclusive policies and non-discrimination. Dialogue with Industry is continuing.

APPENDIX X

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 5438 dated 28 April, 2010 regarding “Google Mapping on Sensitive Institutions”.

On 28 April, 2010 Shri K.C. Venugopal, M.P. address an Unstarred Question No. 5438 to the Minister of Science and Technology. The text of the question along with the reply is as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Science and Technology within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Science and Technology *vide* No. NRDMS/11/Parl./2010/03 dated 19 September, 2013 have requested to drop the assurance on the following grounds:—

"The reply to Part (c) of above-mentioned question does not constitute an assurance as per the standard list of expressions constituting assurances. Moreover, it will not be in the interest of national security to provide the details as mentioned in reply to parts (a) and (b) of the Question. It is therefore, requested that the request of this Department regarding dropping/deletion of the assurance from the list of assurances, may please be placed before the Committee on Government Assurance (Lok Sabha) for consideration."

4. In view of the above the Ministry, with the approval of Hon'ble Minister of State (Independent Charge) Science and Technology, have requested to drop the above assurance.

The Committee may consider.

Dated: 4.2.2014

New Delhi.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF SCIENCE AND TECHNOLOGY
LOK SABHA UNSTARRED QUESTION NO. 5438
ANSWERED ON 28.04.2010

Google Mapping on Sensitive Institutions

5438. SHRI K.C. VENUGOPAL:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether the sensitive institutions/locations of the country are available on google mapping on internet;
- (b) if so, the details thereof, and
- (c) the action taken/proposed to be taken by the Government to address the security aspect of the country?

ANSWER

THE MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF EARTH SCIENCES; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (PRITHVIRAJ CHAVAN): (a) and (b) Yes, Madam. Some installations are shown on the Google Site. In the interest of National Security, the details cannot be given.

- (c) The Government is already seized of the matter.

APPENDIX XI

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 1934 dated 23.08.2012, regarding “National Water Framework Act”.

On 23 August, 2012 S/Shri Adhalrao Patil Shivaji, Gajanan D. Babar, P. Kumar, Anandrao Adsul and Dharmendra Yadav, M.Ps. addressed an Unstarred Question No. 1934 to the Minister of Water Resources. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Water Resources within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Water Resources *vide* O.M. No. 12/15/2013-BM 1957-1959 dated 23.08.2013 have requested to drop the assurance on the following grounds:—

"The subject matter is related to the setting up of Single Tribunal. The setting up of Single Tribunal, is still at its conceptual stage, and it requires rigorous process of amendment of Inter State River Water Disputes Act, 1956, therefore, the process is time consuming and cannot be fulfilled in a time bound manner."

4. In view of the above, the Ministry, with the approval of Minister of Water Resources, have requested to drop the above assurance.

The Committee may consider.

Dated: 4.2.2014

New Delhi.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES
LOK SABHA UNSTARRED QUESTION NO. 1934
ANSWERED ON 23.08.2012

National Water Framework Act

1934. SHRI ADHALRAO PATIL SHIVAJI:
SHRI GAJANAN D. BABAR:
SHRI P. KUMAR:
SHRI ANANDRAO VITHOBA ADSUL:
SHRI DHARMENDRA YADAV:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government has decided to frame a new National Water Framework Act with guiding principles on water laws;

(b) if so, the details thereof;

(c) whether the Union Government has set up another panel to amend the Rivers Board Act to facilitate holistic development of water resources with a river basin as a unit and if so, the details thereof;

(d) whether there is a proposal to amend the Inter-State River Disputes Act to set up a single tribunal with several benches for faster disposal of disputes in a time bound manner; and

(e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRIES OF WATER RESOURCES AND MINORITY AFFAIRS (SHRI VINCENT H. PALA): (a) & (b) Yes, Madam. The Draft National Water Policy (2012), *inter-alia*, recommends framing of a broad overarching national legal framework of general principles on water to lead the way for essential legislation on water governance in every State of the Union and devolution of necessary authority to the lower tiers of government to deal with the local water situation.

Ministry of Water Resources has constituted Drafting Committee under the Chairmanship of Dr. Y.K. Alagh to draft Water Framework Law keeping in view the provisions in the National Water Policy, Report of the Sub-Committee on Planning Commission Working Group on Water Governance and need of water resources sector in the country.

(c) Yes, Madam. Ministry of Water Resources has set up a Committee under the Chairmanship of Justice T.S. Doabia, former Judge, M.P. and J&K High Court to study the activities required for optimal development of Water Resources of river basins and changes required in the existing River Boards Act, 1956 for achievement of the same.

(d) and (e) Yes, Madam. The proposal of a single tribunal for faster disposal of all Inter-State River Water Disputes is under process. The proposal inter-alia prescribes time-limits for disposal of matters referred to the Tribunal.

APPENDIX XII

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 4573 dated 07 September, 2012 regarding “Status of Women”.

On 07 September, 2012 S/Shri Suresh Kalmadi and Naveen Jindal, M.Ps. addressed an Unstarred Question No. 4573 to the Minister of Women and Child Development. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Women and Child Development within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Women and Child Development *vide* O.M. No. F.N. 6-19/2013-WW (HLC) dated 16 July, 2013 have requested to drop the assurance on the following grounds:—

"Since the High Level committee is envisaged to submit its report by 23.05.15, *i.e.* within two years since its reconstitution as resolved in the resolution dated 23.05.13. It will not be possible to fulfil the Assurance before that date. It is also mentioned that in an identical case regarding assurance given in reply to Unstarred Question No. 441 dated 27.02.13 regarding 'comprehensive study to assess the current status of women', the Rajya Sabha Sectt. has deleted the assurance from the pending list of assurance of Rajya Sabha. In view of the position explained above, the Committee on Government Assurances (Lok Sabha) may please consider deletion of this assurance."

4. In view of the above, the Ministry with the approval of Hon'ble Minister of State (IC) in the Ministry of Women and Child Development, have requested to drop the above assurance.

The Committee may consider.

Dated: 4.2.2014

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT
LOK SABHA UNSTARRED QUESTION NO. 4573
ANSWERED ON 07.09.2012

Status of Women

4573. SHRI SURESH KALMADI:
SHRI NAVEEN JINDAL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether a High Level Expert Committee has been constituted to undertake a comprehensive study to assess the status of women in the country since 1989;
- (b) if so, the details thereof;
- (c) whether above said Committee has evolved any policy interventions based on the contemporary assessment of women's needs;
- (d) if so, the details thereof; and
- (e) the follow up action taken/proposed to be taken by the Government thereon?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) Yes, Madam. The Government has set up a High Level Committee (HLC) on the status of women to undertake comprehensive study to understand the status of women since 1989 as well as to evolve appropriate policy interventions based on a contemporary assessment of women's needs.

The composition of the Committee is as under:—

(i) Justice Ruma Pal	Chairperson
(ii) Prof. Bina Agarwal	Member
(iii) Dr. Amita Singh	Member
(iv) Dr. Pam Rajput	Member
(v) Ms. Rita Sarin	Member
(vi) Dr. Manorma Singh	Member
(vii) Dr. Shantha Krishnan	Member
(viii) Dr. Nirmala Devi	Member

(ix) Ms. Manira A. Pinto	Member
(x) Smt. Vijayluxmi Kol.	Member
(xi) Ms. Pratima Thami	Member
(xii) Mrs. Suman Kumar	Member
(xiii) Mrs. Anusuiya Sharma	Member
(xiv) Dr. Simrit Kaur	Member
(xv) Ms. Naheed Soz	Member
(xvi) Dr. V.S. Elizabeth	Member
(xvii) Ms. Nandini Thokchom	Member
(xviii) Ms. Razia Abdul Rahim Patel	Member
(xix) Smt. Deepa Jain Singh	Member Secretary

The Terms of Reference of the above High Level Committee (HLC) is as follows:—

- I. The HLC will conduct an intensive literature survey to take stock of published data, reports, articles and research from about 1989 onwards, on the status of women in India.
- II. The HLC will prepare a Report on the current socio-economic, political and legal status of women in India. The Report will also bring out the interconnectedness of these aspects in terms of their impact on women and recommend measures for holistic empowerment of women.
- III. The HLC will examine the overall status of women including, *inter-alia*, the socio-economic, health and nutritional, legal and political status, disaggregated by rural/urban, economic and social position (*e.g.* APL/BPL, SC/ST, single women, disabled women, migrant women) and wherever possible by minority status (*e.g.* muslims/others). The analysis would take account of cross-regional differences and focus on inequalities both within and outside the household. It would also assess the impact made by existing policies and legislative changes on equality, security and holistic empowerment of women, and will identify inequalities in policy and legislation as well as gaps in implementation.

(c) and (d) No, Madam. The High Level Committee was constituted *vide* Resolution dated 27 February, 2012 and it is required to present its report within 2 years.

(e) Does not arise.

APPENDIX XIII

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3887 dated 17.12.2012, regarding "Status of MMRCA Deal".

On 17 December, 2012 Shri Pratap Singh Bajwa, M.P. addressed an Unstarred Question No. 3887 to the Minister of Defence. The text of the question along with the reply of the Minister are given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Defence *vide* O.M. No. 7(78)/US(A)/D(Air-I)/2013 dated 20.09.2013 have requested to drop the assurance on the following grounds:—

"In reply to the above mentioned Unstarred Question, the intention of the Ministry was not to give an Assurance. The question itself sought to know whether the deal has been finalised for purchase of Medium Multi-Role Combat Aircraft (MMRCA). The reply given to Part (a) to (d) of the question merely explain this factual position that M/s Dassault Aviation has emerged as L-1 vendor in the case relating to procurement of 126 MMRCA and that MMRCA contract has not been finalised so far because the contract negotiation with M/s Dassault Aviation are in progress. The furnishing of factual information as mentioned above does not constitute an Assurance and is merely a Statement of Facts. Moreover, the process of Contract negotiation with the vendor is a time consuming process especially in the case like procurement of 126 Medium Multi-Role Combat Aircraft, which is complex in nature."

4. In view of the above, the Ministry, with the approval of Minister of State for Defence, have requested to drop the above assurance.

The Committee may consider.

Dated: 4.2.2014

New Delhi

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
LOK SABHA UNSTARRED QUESTION NO. 3887
ANSWERED ON 17.12.2012

Status of MMRCA Deal

3887. SHRI PARTAP SINGH BAJWA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the deal has been finalised with M/s Dassault for purchase of Medium Multi-Role Combat Aircraft (MMRCA);
- (b) if so, the current status of the deal;
- (c) whether the contract negotiations have begun with the company; and
- (d) if so, the details thereof and if not, the expected date of beginning of the negotiations?

ANSWER

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) M/s Dassault Aviation has emerged as L-1 vendor in the case relating to procurement of 126 Medium Multi-Role Combat Aircraft. The MMRCA contract has not been finalised so far because the Contract negotiations with M/s Dassault Aviation are in progress.

APPENDIX XIV

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 857 dated 14.08.2012, regarding "Report of Interlocutors on J. & K."

On 14 August, 2012, Shri Kameshwar Baitha, Shrimati Seema Upadhyay, Shrimati Usha Verma, Yogi Aditya Nath, Shri P. Lingam, Shri Asaduddin Owaisi, Shri Kishnbhai V. Patel, Shrimati Sushila Saroj, Shri Maheshwar Hazari and Shri Pradeep Majhi, M.Ps. addressed an Unstarred Question No. 857 to the Minister of Home Affairs. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the assurance is yet to be implemented.

3. The Ministry of Home Affairs *vide* O.M. No. 15012/07/2012-K-I dated 04 April, 2013 have requested to drop the assurance on the following grounds:—

"A copy of the Report of Interlocutors has been forwarded to the State Government for their comments. The Comments of the State Government, J&K have not been received so far. Further, a view in the matter is to be taken by the State Government/State Legislature. As such, fulfilling the assurance by this Ministry is dependent on the response of the State Government/Consideration of the report by the State Legislature. In view of this it is requested that the above assurance may be deleted from the List of Assurance against the Ministry of Home Affairs."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Home Affairs, have requested to drop the above assurance.

The Committee may consider.

Dated: 4.2.2014

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 857
ANSWERED ON THE 14TH AUGUST, 2012

Report of Interlocutors on J&K

857. SHRI KAMESHWAR BAITHA:
SHRIMATI SEEMA UPADHYAY:
SHRIMATI USHA VERMA:
YOGIADITYA NATH:
SHRI P. LINGAM:
SHRI ASADUDDIN OWAISI:
SHRI KISHNBHAI V. PATEL:
SHRIMATI SUSHILA SAROJ:
SHRI MAHESHWAR HAZARI:
SHRI PRADEEP MAJHI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the interlocutors appointed for Jammu and Kashmir have submitted their report to the Government;
- (b) if so, the details thereof;
- (c) whether the interlocutors have recommended to review several laws under implementation in the State since 1952 including the Armed Forces Special Powers Act (AFSPA);
- (d) if so, the details thereof and the reaction of the Government thereto; and
- (e) the time by which the said report is likely to be made public?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI JITENDRA SINGH): (a) Yes, Madam.

(b) to (e) The final report of the interlocutors including recommendations has been uploaded in the website of the Ministry *mha.nic.in* for the benefit of the public at large and hard copies placed in the Parliament Library for an informed debate. The Government has not taken any decision on the report.

APPENDIX XV

MINUTES

Sixth Sitting

**MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (2013-2014) HELD ON 06 FEBRUARY, 2014 IN COMMITTEE
ROOM 'A', PARLIAMENT HOUSE ANNEXE, NEW DELHI**

The Committee sat from 1500 hours to 1630 hours on Thursday, the 6th February, 2014.

PRESENT

Smt. Maneka Sanjay Gandhi — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Hansraj G. Ahir
4. Shri Kanti Lal Bhuria
5. Shri Bijoy Handique
6. Sardar Sukhdev Singh Libra
7. Rajkumari Ratna Singh

SECRETARIAT

1. Shri P. Sreedharan — *Additional Secretary*
2. Shri T.S. Rangarajan — *Additional Director*
3. Shri Kulvinder Singh — *Committee Officer*

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. The Committee considered and adopted the following draft Reports without any amendment:—

2. The Committee, thereafter considered 30 Memoranda (Memo Nos. 42 to 71) containing requests received from various Ministries/Departments for dropping of the pending assurances. After in-depth deliberations of the reasons adduced by the Ministries, the Committee decided to drop 16 assurances as per details given in Annexure-I* and to pursue the remaining 14 assurances as per details given in Annexure-II for implementation by the Ministries/Departments concerned.

3. ****

*Not enclosed.

4. A verbatim record of the proceedings has been kept.

The Committee then adjourned.

ANNEXURE II

Statement Showing Assurances not dropped by the Committee on Government Assurances at their sitting held on 06.02.2014

Sl. No.	Memo No.	SQ/USQ No. and date	Ministry/Department	Subject	Observations/Recommendations of the Committee
1	2	3	4	5	6
1.	43	USQ No. 3955 dated 26.08.2011	Finance	Issue of New Notes	The Committee noted that the matter was examined in the Ministry and permission was granted with the approval of FM in September 2008 for printing of Rs. 10 bank notes on polymer substrate as per the design and features recommended by RBI, as a preliminary field trial. RBI will put the same for trial in five cities viz. Jaipur, Shimla, Bhubaneswar, Mysore and Cochin, keeping in view the varied geographical locations and climate conditions. Thereafter, RBI will have to wait for a reasonable time to assess the outcome of the filed trial and make its recommendations for introduction of polymer notes in the country. In view of the foregoing, the Committee would like to be apprised of the progress made in this regard.

2. 49 SQ No. 108 dated 03.03.2011 Law and Justice Alleged Corruption in Judiciary
- The CBI has registered a case No. RCAC2 of 2008 at Chandigarh in the Court of the Special Judge, CBI in which the role of a sitting Judge of a High Court is being investigated. The Committee, therefore, desire that the investigation into the matter be brought to its logical conclusion with in a fixed time-frame and the assurance be implemented at the earliest.
3. 50 USQ No. 220 dated 19.11.2009 Law and Justice Family Courts
- The Committee noted that the Andaman & Nicobar Administration was requested to send the required proposal to establish Family Courts in Andaman & Nicobar Islands to Department of Justice by 25 September, 2012 failing which it would be presumed that they have no such proposal to make and the matter would be treated as closed. Since no proposal was received from them, it was presumed that they do not have any proposal and the matter may be treated as closed. The Committee are of the view that establishment of Family Courts is an important issue and therefore, the matter should not be treated as closed simply on the basis of the presumptions. The

Committee, therefore, desire that the matter may again be taken up with the A & N Administration at the highest level and pursued vigorously till a conclusive decision is taken up in the matter.

4. 51 SQ No. 184 dated 07.12.2011 Overseas Indian Affairs Indians Employed in Foreign Countries

The Committee expressed their concern over the cases of attack on Indians in Australia. The High Commission of India was requested to provide the details of cases against Indians but the High Commission of India in Canberra showed their inability to furnish the relevant information unless the specific cases are named/pointed out as the authorities in Australia do not record crime according to nationality. The Committee are of the view that all cases of attacks on Indians in Australia need to be pursued vigorously till culprits are brought to books at the earliest and concrete steps should be taken to stop recurrence of such unfortunate incidents in future. The Committee would like to be apprised of the initiatives undertaken by the Government in this regard.

5. 52 USQ No. 6978 dated 18.05.2012 Power Generation
- The Committee are of the view that an assurance cannot be dropped merely on the ground that the matter is being investigated by CBI. On the contrary, the Committee are of the view that the matter should be pursued vigorously till the investigation is brought to its logical conclusion in a time bound manner. The Committee would like to be apprised of the progress made by CBI in the matter from time to time.
6. 54 USQ No. 4531 dated 07.09.2012 Power Tariffs
- In their reply, the Ministry informed the Committee that one unit of Sasan UMPP has been commissioned in May 2013 and the remaining five units of UMPP are likely to be commissioned as per schedule Commercial operation Date (CoD) as worked out from date of signing of Power Purchase Agreement (PPA). As regards Chitrangi Power Project, the Ministry has stated that the same is an Independent Power Producers' (IPP) Project and the Ministry has no control over the progress of the project. However, as stated by the Ministry, construction of the Plant is yet to start. The Committee are of the view that power projects are very vital for the

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overall economic development of the country. It is, therefore, imperative that all such projects are commissioned as per schedule to avoid time and cost overruns. The Committee would like to be apprised of the progress made in matter from time to time.

7. 56 USQ No. 7114 dated 18.05.2012 Power Acquisition of Land by NTPC The Committee were informed that land acquisition activities are yet to start in the coal blocks and it will take several years. No time limit, can be indicated at this stage. However, the Committee are of the view that every efforts should be made in coordination with all concerned to expedite acquisition of land. The Committee would like to be apprised of the progress made in the matter.

8. 61 USQ No. 3916 dated 30.04.2012 Social Justice and Empowerment Categorization of Castes The Committee noted that the issue of reservation and other issues relating to economic weaker sections of the society were considered by the Commission for Economically Backward Classes which submitted its Report to the Government on 22.07.2010. According to the Ministry

it is a policy matter and in such matter, it may take considerable time to arrive at a decision. Moreover, it is not certain as to what policy necessarily would be formulated on the issue by the Government. However, the Committee are of the view that the important matters like the present one should not linger on for an indefinite period without any conclusive decision and all efforts should be made by the Ministry in coordination with all concerned to arrive at a decision. The Committee would like to be apprised of the progress made in the matter.

9. 62 USQ No. 6026 dated 14.05.2012 Social Justice and Empowerment Quota in Government Jobs

The Committee noted that a high level Coordination Committee has been constituted in October 2006 to carry forward the dialogue with Industry on Affirmative Action in the Private Sector and that dialogue with Industry is continuing. Now the Ministry has contended that only factual position on the date was reported in their reply to the question and no assurance to any effect was given. However, the Committee are not convinced with the contention of the Ministry in the matter as it is the

prerogative of the Committee to decide as to what constitutes an assurance. The Committee, therefore, desire that the matter be pursued vigorously with all concerned and a conclusive decision may be taken in the matter without further delay.

The Ministry has contended that the reply to part(c) of the question does not constitute an assurance. However, the Committee out rightly reject the contention of the Ministry in the matter as it is the prerogative of the Committee to treat a particular reply as an assurance and desire that the assurance be implemented at the earliest.

Google Mapping on Sensitive Institutions

Science and Technology

USQ No. 5438 dated 28.04.2010

10. 63

The Committee were informed that the proposal of a single tribunal for faster disposal of all Inter-State River Water Disputes is under process. According to the Ministry, the setting up of Single Tribunal is still at its conceptual stage and it requires rigorous process of amendment of Inter-State River Water Disputes Act, 1956 and therefore, the process is time

National Water Framework Act

Water Resources

USQ No. 1934 dated 23.08.2012

11. 66

consuming and cannot be fulfilled in a time-bound manner. However, the Committee would like to be apprised of the progress made in the matter from time to time.

12.	67	USQ No. 4573 dated 07.09.2012	Women and Child Development	Status of Women	The Committee noted that the High Level Committee was constituted <i>vide</i> Resolution dated 27 February, 2012 on the status of women to undertake comprehensive study to understand the status of women since 1989 as well to evolve appropriate policy interventions. According to the Ministry, an identical assurance given in Rajya Sabha has since been deleted from the pending list of assurances of Rajya Sabha and therefore, the Ministry has requested that the instant assurance may also be deleted. However, the Committee are not convinced with the argument adduced by them for deletion of the assurance from the pending list of Lok Sabha as it is not necessary for them to follow suit as to what Rajya Sabha had decided in the matter. The Committee, therefore, would like the Ministry to impress upon the High Level Committee to give its report with the stipulated period.
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1	2	3	4	5	6
13.	69	USQ No. 3887 dated 17.12.2012	Defence	Status of MMRCA Deal	The Ministry has explained the intention of the Ministry was not to give an assurance and reply given to the USQ merely explained the factual position which does not constitute an assurance and was merely a Statement of Facts. Moreover, the process of Contract negotiation with the vendor is a time-consuming process especially in the case like procurement of 126 Medium Multi-Role Combat Aircraft, which is complex in nature. However, the Committee are not convinced with the contention of the Ministry in the matter as it is the prerogative of the Committee to decide as to what constitutes an assurance. The Committee, therefore, desire that they may be apprised of the progress made in the matter.
14.	71	USQ No. 857 dated 04.08.2012	Home Affairs	Report of Interlocutors on J & K	The Committee were informed that a copy of the Report of Interlocutors has been forwarded to the State Government for their comments. The comments of the State Government, J&K have not been received so far. Further, a view in the matter is to be taken by the State Government/State

Legislature. As such, fulfilling the assurance by the Ministry is dependent on the response of the State Government/consideration of the report by the State Legislature. However, the Committee are of the view that the Ministry, being the nodal authority, should pursue the matter with the State Government and impress upon them to furnish their comments in the matter without further delay so that an appropriate decision on the report could be taken by the Government and the assurance in the matter is implemented at the earliest.

APPENDIX XVI

MINUTES

Seventh Sitting

**MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (2013-2014) HELD ON 12 FEBRUARY, 2014 IN
“CHAIRPERSON'S ROOM NO. 133”, PARLIAMENT
HOUSE ANNEXE, NEW DELHI**

The Committee sat from 1500 hours to 1530 hours on Wednesday, 12 February, 2014.

PRESENT

Rajkumari Ratna Singh — *In the Chair*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Bijoy Handique
4. Shri Badri Ram Jakhar
5. Sardar Sukhdev Singh Libra

SECRETARIAT

1. Shri U.B.S. Negi — *Director*
2. Shri T.S. Rangarajan — *Additional Director*
3. Shri Kulvinder Singh — *Committee Officer*

In the absence of Smt. Maneka Sanjay Gandhi, Chairperson, Rajkumari Ratna Singh, M.P. was chosen to chair the sitting of the Committee under rule 258(3) of the Rules of the Procedure and Conduct of Business in Lok Sabha. At the outset, the acting Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter Committee considered and adopted the following two draft reports without any amendments and also authorized the Chairperson to present them in the House in the present session itself:—

- (i) Draft Thirty-Ninth Report regarding requests for dropping of assurances (Acceded to).
- (ii) Draft Fortieth Report regarding requests for dropping of assurances (Not acceded to).

The Committee then adjourned.

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